## GOVERNMENT OF INDIA MINES LOK SABHA

UNSTARRED QUESTION NO:6176
ANSWERED ON:04.05.2010
ACQUISITION ACTIVITIES IN MINING SECTOR
Ponnam Shri Prabhakar

## Will the Minister of MINES be pleased to state:

- (a) whether contrary to the global trend, the country has witnessed large number of merger and acquisition activities in the mining sector;
- (b) if so, the details thereof;
- (c) whether the Government has assessed the reasons for the same;
- (d) if so, the details and the outcome thereof; and
- (e) the details of the action plan formulated by the Government for regulating such activities?

## **Answer**

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B. K. HANDIQUE)

(a) to (e): Merger and acquisition activities in the mining sector are regulated by the State Governments under the provisions of Mineral Concession Rues, 1960 pertaining to transfer of mineral concessions. However, data on transfer of mineral concessions are not centrally maintained. The National Mineral Policy 2008 and the Mining Legislation do not restrict transfer of mineral concessions through merger and acquisition so far as approval of the State Government and satisfactory compliance with other relevant laws is available.